

RC/ARC No. 127/17

Krishna Mittal Vs. Tarun Khurana

(Through Cisco Webex Video Conferencing)

16.07.2020

The matter is taken up through video conferencing in view of the order No. 17/DHC/2020 dated 14.06.2020 of Hon'ble Delhi High Court and order dated 14.06.2020 of Ld. District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi.

Present: Sh. S. P. Mehta, Ld. Counsel for the petitioner.
Sh. Nitin Mittal, Ld. Counsel for the respondent.

Arguments heard on behalf of both parties on the application for leave to defend. Written submissions also received from both the parties on the dedicated court mail Id.

Put up for clarifications, if any/orders on **04.08.2020 at 11:00 AM.**



(AKASH JAIN)
ACJ/CCJ/ARC(W)/16.07.2020

CS/SCJ No.

Harsh Goel Vs. Vyas Jayanti Bhai Mohan Lal
(Through Cisco Webex Video Conferencing)

16.07.2020

Fresh suit for permanent and mandatory injunction has been received by way of assignment by this Court on official e-mail ID and is being taken up through video conferencing in view of the order No. 17/DHC/2020 dated 14.06.2020 of Hon'ble Delhi High Court and order dated 14.06.2020 of Ld. District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi.


Present: Sh. Manan Aggarwal, Ld. Counsel for the plaintiff. (Mobile No. 9999507749) (Email Id: kumarandassociates89@gmail.com).

Submissions heard. Record perused.

No case is made out for grant of ex-parte ad-interim injunction.

Issue summons of the suit along with notice of application under Order 39 Rule 1 & 2 CPC to the defendant through all electronic modes i.e. e-mail IDs, whatsapp, sms etc. for **17.07.2020 at 02:30 PM through video conferencing on CISCO WEBEX**. The service be affected through Nazarat Branch, West District, THC, Delhi electronically in terms of office order No. 1/OPS/West/N/THC dated 30th May, 2020, issued by Ld. District & Sessions Judge (West), THC, Delhi.

Ld. Counsel for the plaintiff is directed to supply the details i.e. mobile number and e-mail ID of defendant to the Ahlmad of this Court today itself.


(AKASH JAIN)
ACJ/CCJ/ARC(W)/16.07.2020

CS/SCJ No.

Surinder Pal Chawla Vs. Rakesh Kumar

(Through Cisco Webex Video Conferencing)

16.07.2020

Fresh suit for permanent and mandatory injunction has been received by way of assignment by this Court on official e-mail ID and is being taken up through video conferencing in view of the order No. 17/DHC/2020 dated 14.06.2020 of Hon'ble Delhi High Court and order dated 14.06.2020 of Ld. District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi.


Present: Sh. Ramesh Kumar, Ld. Counsel for the plaintiff. (Mobile No. 9810159436) (Email Id: ramesh_kumar_company@yahoo.co.in).

Submissions heard. Record perused.

No case is made out for grant of ex-parte ad-interim injunction.

Issue summons of the suit along with notice of application under Order 39 Rule 1 & 2 CPC to the defendant through all electronic modes i.e. e-mail IDs, whatsapp, sms etc. for **23.07.2020 at 11:00 AM through video conferencing on CISCO WEBEX**. The service be affected through Nazarat Branch, West District, THC, Delhi electronically in terms of office order No. 1/OPS/West/N/THC dated 30th May, 2020, issued by Ld. District & Sessions Judge (West), THC, Delhi.

Ld. Counsel for the plaintiff is directed to supply the details i.e. mobile number and e-mail ID defendant to the Ahlmad of this Court within 3 days from today.


(AKASH JAIN)
ACJ/CCJ/ARC(W)/16.07.2020